

15.11½ hrs.

Constitution (Amendment) Bill**(Substitution of new Article for Article 57)**[Translation]*

SHRI RAMASHRAY PRASAD SINGH: Mr. Chairman, Sir, I beg to move for leave to introduce a bill further to amend the Constitution of India.

[English]

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

[Translation]

SHRI RAMASHRAY PRASAD SINGH: Mr. Chairman, I introduce the bill.

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Chairman, I have just received the information that the curfew has been imposed in Jaipur which is my constituency because clashes took place yesterday between the two communities there. Police had to resort to firing in which several persons were killed and many injured. These include police personnel as well as others. A factory manufacturing bombs has been running there for a long time as a cottage industry. Bombs manufactured in this factory are being supplied to the other towns like Kota, Dhaulpur etc. Jaipur has always been a peace loving city. The State Government is striving hard to maintain Law and orders situation.

Chief Minister Shri Bhairon Singh Shekhawat is also making efforts in this direction. It is the duty of the Union Government also to help the State Government in its effort to maintain peace in Jaipur. The way in which bombs are being manufactured in the state is posing a threat to the peace of entire state. Madam, through you, I draw the attention of the hon. Home Minister to this situation. Some Pakistani elements are active there and they are manufacturing bombs and these elements are responsible for creating law and order problem in Jaipur. Activities of these elements should be checked immediately to resort peace in Jaipur as well as in the whole State.

[English]

MR. CHAIRMAN: I hope that the Government will take note of it.

15.14½ hrs.

Constitution (Amendment) Bill**(Amendment of Eighth Schedule)**[English]*

SHRI JANAK RAJ GUPTA (Jammu): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI JANAK RAJ GUPTA: I introduce the Bill.